

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: SEPTEMBER 12, 2026

No. 2300 /Admin. (Services)/2026

Sri **Amit Kumar Tiwari**, Additional District & Sessions Judge, Varanasi to be Additional District & Sessions Judge/Special Judge, Anti-corruption (V.B.U.P.S.E.B), Varanasi vice Sri Neeraj Kumar Bakshi.

No. 2301 /Admin. (Services)/2026

Sri **Neeraj Kumar Bakshi**, Special Judge/Additional District & Sessions Judge, Varanasi to be Additional District & Sessions Judge, Varanasi.

No. 2302 /Admin. (Services)/2026

Sri **Sushil Kumar Kharwar**, Additional District & Sessions Judge, Varanasi to be Additional District & Sessions Judge/Special Judge, Varanasi vice Sri Viveka Nand Vishwakarma.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Varanasi against the special court created for trying cases under the said Act.

No. 2303 /Admin. (Services)/2026

Sri **Viveka Nand Vishwakarma**, Special Judge/Additional District & Sessions Judge, Varanasi to be Additional District & Sessions Judge, Varanasi.

No. 2304 /Admin. (Services)/2026

Sri **Sarvjeet Kumar Singh**, Additional District & Sessions Judge, Varanasi to be Additional District & Sessions Judge/Special Judge, Varanasi for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Sri Sudhakar Rai.

No. 2305 /Admin. (Services)/2026

Pursuant to Government Notification No. 411/Chh-P-9-2026-1350810 dated 02.04.2026, Sri **Sudhakar Rai**, Special Judge/Additional District & Sessions Judge, Varanasi is appointed as Additional District & Sessions Judge/Special Judge, Special Court No. 1 (Prevention of Corruption Act), Varanasi.

No. 2306 /Admin. (Services)/2026

Sri **Bishnu Kumar Mishra**, Additional District & Sessions Judge, Mainpuri to be Additional District & Sessions Judge (Fast Track Court), Mainpuri for trying cases of crime against women vice Sri Kuldeep Singh-III.

No. 2307 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/829/VII-Nyay-2-2026-58G/2001TC dated 11.09.2026, Sri **Kuldeep Singh-III**, Additional District & Sessions Judge (Fast Track Court), Mainpuri is appointed as Additional Principal Judge, Family Court, Mainpuri.

BY ORDER OF THE HON'BLE COURT,

sd/-
(MANJEET SINGH SHEORAN)
REGISTRAR GENERAL

No. 536 /Admin. (Services)/2026, Dated: Allahabad: September 12, 2026.

Copy forwarded for information and necessary action to:

1. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
2. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow with the request to relieve the Officers concerned, if any.
3. Pramukh Sachiv Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow.
4. The Special Secretary (Law) and Additional Legal Remembrancer, Government of U.P. Supreme Court (Legal Cell), III Floor, Bar Council of India Building, 21 Rouse Avenue Urdu Ghar Marg, New Delhi.
5. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow. (through E-mail).
6. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
7. All the District & Sessions Judges and Principal Judges, Family Courts (through E-mail)

The Officers whose names have been mentioned above shall hand over charge of their present posts immediately, and shall proceed to take over charge of the new posting immediately or as per direction mentioned in D.O. Letter No. 35/Admin. (Services)/2022 dated 21.01.2022, if applicable.

The handing and taking over charge certificates may kindly be sent to the Assistant Registrar (Services), High Court, Allahabad as per direction mentioned in Hon'ble Court's Letter No. 180/Admin. (Services)/2026 dated 26.03.2026, both physically and on official e-mail ID of Service Section.

The officers shall also mention their personal ID no., allotted by the Court on the charge certificate.

Kindly refer to G.L. No. 27/Admin G-II dated 24.11.2021 wherein it has been directed that "District & Sessions Judges & Principal Judges of Family Courts to strictly ensure that no case remains pending in courts falling vacant on account of transfer etc. of presiding officers, unless the same is specifically barred.

That immediately upon handing over charge by the transferred Presiding Officer and the Court falling vacant as a result thereof, the staff attached to such vacant court be transferred to other courts/establishment.

8. The Senior Registrar, High Court, Lucknow Bench, Lucknow. (through E-mail)
9. The Registrar (Judicial) (Confidential), High Court, Allahabad.(through E-mail)
10. The Registrar (Judicial) (Computer), High Court, Allahabad.(through E-mail)
11. The Registrar (Judicial) (Budget), High Court, Allahabad.(through E-mail)
12. The Joint Registrar (Judicial) (Inspection), High Court, Allahabad.(through E-mail)
13. The Deputy Registrar (Admin. Misc.-2), High Court, Allahabad.(through E-mail)
14. The Deputy Registrar (G.), High Court, Allahabad.(through E-mail)
15. The Deputy Registrar (Conf. 'B'), High Court, Allahabad.(through E-mail)
16. The Deputy Registrar (Admin. A-3), High Court, Allahabad.(through E-mail)
17. The Assistant Registrar (Admin. A-2), High Court, Allahabad.(through E-mail)
18. The Assistant Registrar (Admin. C), High Court, Allahabad.(through E-mail)
19. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.

20. The Publication Secretary, U.P. Judicial Services Association Office, A-1, River Bank Judges Colony, Lucknow.
21. P.Ss. to the Hon'ble Judges of the High Court of Judicature at Allahabad and the Lucknow Bench, with the request to place this notification before Their Lordships for kind perusal. (through E-mail)

BY ORDER OF THE HON'BLE COURT,

sd/-

(RAJNESH KUMAR)

REGISTRAR (JUDICIAL) (SERVICES)